

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 19993/2023
(Arising out of impugned final judgment and order dated 06-02-2023
in WP No. 48/2023 passed by the High Court Of Judicature at Bombay
at Goa)

SAVE OLD GOA ACTION COMMITTEE

Petitioner(s)

VERSUS

CORVUS URBAN INFRASTRUCTURE LLP & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.148389/2023-CONDONATION OF DELAY
IN FILING and IA No.148392/2023-EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT and IA No.148390/2023-CONDONATION OF DELAY IN
REFILING / CURING THE DEFECTS and IA No.148391/2023-PERMISSION TO
FILE LENGTHY LIST OF DATES)

Date : 04-09-2023 This petition was called on for hearing today.

CORAM : HON'BLE MRS. JUSTICE B.V. NAGARATHNA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Mr. Colin Gonsalves, Sr. Adv.
Mr. Satya Mitra, AOR
Mr. Deepak Kumar Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Having heard learned senior counsel for the petitioner
and on perusal of the impugned order, we find that the High Court
has found that principles of natural justice had been violated. In
the circumstances, *prima facie*, we find that the matter ought to
have been relegated to the Additional Director General,
Archaeological Survey of India, New Delhi for re-considering the
matter, after giving reasonable opportunity to all sides of being
heard and by following the principles of natural justice. Instead
the High Court has simply quashed notice(s) and concluded the
proceedings.

Hence, issue notice to the respondent(s).

(NEETU SACHDEVA)
ASTT. REGISTRAR-cum-PS

(MALEKAR NAGARAJ)
COURT MASTER (NSH)